

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3070
ANSWERED ON:29.11.2010
RIGHTS OF CHILDREN
Thakur Shri Anurag Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government agrees that the passing of the Right of Children to free and Compulsory Education Act in Parliament made it the responsibility of the Central Government to ensure that all children in the age group of 6-14 are in school;
- (b) if so, whether the Child Labour Prohibition and Rehabilitation Act, 1986 (CLPRA) only bans certain forms of child labour under the age of 14 that are deemed as hazardous;
- (c) if so, whether the Government recognises the contradictions inherent in having these two provisions in existence because children can't be simultaneously study and perform labour; and
- (d) if so, the steps that have been initiated by the Government to amend the CLPRA to ensure that young children in the age group of 6-14 are able to go to school?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): Yes, Madam.
- (b): Under Section 14 of the Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. In all other areas of work where children are permitted to work, the Child Labour (Prohibition & Regulation) Act, 1986 regulates their conditions of work.
- (c): Under Right to Education Act, 2009 there is no ban on children working beyond school hours. Hence, there is no contradiction in between the two Acts.
- (d) In view of the above, there is no proposal under consideration to amend Child Labour (Prohibition & Regulation) Act.